# <u>COURT-I</u>

#### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

### IA NO. 603 OF 2018 IN APPEAL NO. 125 OF 2018

# Dated: 21<sup>st</sup> May, 2018

### Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of: Punjab State Power Corporation   Vs. Nabha Power Limited & Anr.	Ltd		Appellant(s) Respondent(s)
Counsel for the Appellant(s)	:	Mr. M.G. Ramachandran Mr. Anand K. Ganesan	
Counsel for the Respondent(s)	:	Mr. Aniket Prasoon Mr. Abhishek Kumar for R	<u>'-1</u>

# <u>ORDER</u>

#### IA NO. 603 OF 2018 (Appln. for urgent listing)

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, Registry is directed to list the matter on 28.05.2018.

The application is disposed of.

## APPEAL NO. 125 OF 2018

Issue notice to the respondents returnable on 28.05.2018. Dasti, in addition, is permitted.

List the matter on 28.05.2018.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/mk